

**PROCEEDINGS OF COMMISSIONER OF POLICE AND
ADDITIONAL DISTRICT MAGISTRATE, BENGALURU CITY AND
"AUTHORIZRD OFFICER"
U/S 19 OF CABLE TELEVISION NETWORKS (REGULATIONS) ACT 1995**

Present: Kamal Pant, IPS, Commissioner of Police, Bengaluru City
Subject: Prohibition of transmission of certain types of programmes
in public interest
Ref: 1. Writ Petition No.4719/2021
2. Interim order of Hon'ble High Court, Karnataka
dtd:6-3-2021

Preamble:

Whereas, the Hon'ble High Court of Karnataka, after examining all the materials and related facts with regard to the Writ Petition cited at Sl No.1 has passed an interim direction, as under:


".... It is directed that any broadcast in the Cable Television Network shall be strictly in conformity in terms of 'Programme Code' as defined under Section 5 of the Cable Television Networks (Regulation) Act, 1995 ('Act' for short) read with Rule 6 of the Cable Television Network Rules, 1994."

The Hon'ble High Court has also directed the "Authorized Officer" i.e. Commissioner of Police to take necessary action in aid of the aforesaid interim order, as per the relevant provisions of the aforesaid Act and Rules.

Whereas, as per section 2(a)(iii) of the Act, Commissioner of Police, Bengaluru City is the "Authorized Officer" for the jurisdiction of Bengaluru City, to issue appropriate order u/s 19 of the Act.

After examining the aforesaid order, it is considered appropriate to issue direction u/s 19 of the Act, to all the concerned to ensure compliance to the aforementioned direction of the Hon'ble Court, in accordance with the Rule 6 of Cable Television Networks Rules 1994, in the jurisdiction of Bengaluru City.

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9/3/21.

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Hence, the order:

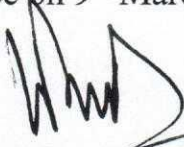
ORDER No. CoP/BCP/MAG/19/2021 DATE: 9-3-2021

I, Kamal Pant, IPS, Commissioner of Police, Bengaluru City, as "Authorized Officer" for Bengaluru City jurisdiction, as per the powers vested under Section 19 the Cable Television Networks (Regulations) Act, 1995, in public interest, hereby prohibit all the broadcasts, which are not strictly in conformity in terms of 'Programme Code' as defined under Section 5 of the aforesaid Act r/w Rule 6 of the Cable Television Network Rules 1994.

Any violation of the aforesaid direction, shall be liable for prosecution, u/s 16 of Cable Television Networks Act, 1994.

This order issued under my hand and seal of this office on 9th March 2021.




(Kamal Pant, IPS)
KAMAL PANT, IPS
Commissioner of Police,
Bengaluru City. 9/3/2021.

To

All the Cable TV Networks / Broadcasters/ Cable TV Operators in Bengaluru city

Copy with compliments to:

1. The Chief Secretary, Govt. of Karnataka, Vidhana Soudha, Bengaluru.
2. The Director General and Inspector General of Police, Karnataka State, Bengaluru.

Copy to:

1. Addl. Commissioner of Police, East/ West, Bengaluru City.
2. Jt. Commissioner of Police, Crime, Bengaluru city.
3. All Dy. Commissioners of Police of Law & Order Divisions, B'luru city.